GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO. 116
TO BE ANSWERED ON 19.07.2021

FORMULA TO ACCORD MINORITY STATUS

116. SHRI PRASANNA ACHARYA:

Will the Minister of **Minority Affairs** be pleased to state:

(a) Government formula to accord minority status to any religious community in the country;
(b) whether there are several religious communities in States who are in minority but are placed in the majority categories and are deprived of the rights and privileges entitled to minority communities; and
(c) whether Government will consider granting minority status to those religious communities who are in minority as per last census?

A N S W E R

MINISTER OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)

(a) & (b) Central Government notifies minority communities in consultation with various stakeholders under Section 2 (c) of National Commission for Minorities (NCM) Act, 1992. Various welfare schemes are implemented by Government for Socio-economic and educational empowerment of notified minority communities. The details of schemes implemented by this Ministry are available at https://minorityaffairs.gov.in/en/schemesperformance.

(c) Proposals for grant of minority status, as and when received are considered as per provisions of the NCM Act, 1992.

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